

आयकर अपीलिय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.962/PUN/2018

निर्धारण वर्ष / Assessment Year : 2009-10

Aaj Accumulators Pvt. Ltd.,  
W54 MIDC, Shirol,   
Kolhapur - 416122

PAN : AADCA7665H

.....अपीलार्थी / Appellant

**बनाम / V/s.**

The Principal Commissioner of Income Tax 2,  
Kolhapur

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Letter dt.04.01.2020  
Revenue by : Shri B. Kishore

सुनवाई की तारीख / Date of Hearing : 07-01-2020

घोषणा की तारीख / Date of Pronouncement : 07-01-2020

**आदेश / ORDER**

**PER ANIL CHATURVEDI, AM :**

This appeal preferred by the assessee emanates from the order of the  
Ld. Pr.CIT-2, Kolhapur, dated 28.03.2018, for the assessment year 2009-  
10.

2. The assessee filed a letter dt.04.01.2020 wherein he submitted that he does not want to press the appeal and requested to withdraw the appeal. Revenue has no objection in assessee's withdrawing the appeal.
3. We have heard the Ld.D.R. and perused the material on record. In view of the request of assessee to withdraw the appeal, appeal of the assessee is dismissed as withdrawn.
4. In the result, **the appeal of assessee is dismissed.**

Order pronounced in the open court on 7<sup>th</sup> January, 2020.

Sd/-  
**PARTHA SARATHI CHAUDHURY**  
JUDICIAL MEMBER

Sd/-  
**ANIL CHATURVEDI**  
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 7<sup>th</sup> January, 2020  
GCVSR

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
4. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

//सत्यापित प्रति// True Copy//

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune